

**FORM A****PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India  
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF M/s.Azimuth Software India  
Private Limited**

<b>RELEVANT PARTICULARS</b>		
1.	Name of corporate debtor	Azimuth Software India Private Limited
2.	Date of incorporation of corporate debtor	24-09-1999
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Pondicherry
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	<b>U72200PY1999PTC001490</b>
5.	Address of the registered office and principal office (if any) of corporate debtor	67 & 68, Sringeri Madam Street, Sivaganga Nagar, Anna Nagar Extension, PONDICHERRY <b>Pincode- 605005</b>
6.	Insolvency commencement date in respect of corporate debtor	04-03-2021 (Order received on 08-03-2021)
7.	Estimated date of closure of insolvency resolution process	31-08-2021 (180 days from the date of commencement)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	<b>Mr.Suresh K, MBA., BL.,ACS.,</b> Reg.No. -IBBI/IPA-002/IP-N00703/2018-2019/12322
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Second Floor, No.14, Muthu Street, Santhome, Chennai-600004. E-mail: <a href="mailto:suresh@lawdharma.com">suresh@lawdharma.com</a> <a href="mailto:sureshlawdharma@gmail.com">sureshlawdharma@gmail.com</a>
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Same as column 9 above
11.	Last date for submission of claims	22-03-2021
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not ascertained as per information available with IRP
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	<b>Not ascertained as per information available with IRP</b>
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	<b>a.Weblink:</b> <a href="http://ibbi.gov.in/downloadform.html">http://ibbi.gov.in/downloadform.html</a> <b>Physical Address: Address mentioned in Column 9 above</b> <b>b.Not ascertained as per information available with IRP</b>

Notice is hereby given that the National Company Law Tribunal, Division Bench-II, Chennai has ordered the commencement of a corporate insolvency resolution process of the Azimuth Software India Private Limited vide order dated 04-03-2021 and received on 08-03-2021.

The creditors of Azimuth Software India Private Limited are hereby called upon to submit their claims with proof on or before 22-03-2021 to the interim resolution professional at the address mentioned against entry No. 9.

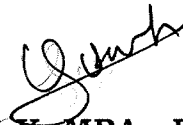
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. The submission of proof of claims is to be made in accordance with Chapter IV of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016.

In order to get a copy of the form, you may download the relevant forms in the website [www.ibbi.gov.in](http://www.ibbi.gov.in).

Submission of false or misleading proofs of claim shall attract penalties.

Date:09-03-2021

Place : Chennai



**Mr.Suresh K, MBA., BL.,ACS.,  
Interim Resolution Professional**

Reg.No. -IBBI/IPA-002/IP-N00703/2018-2019/12322

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